

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 514-of 1996

DATE OF ORDER: - 29th November, 1996

BETWEEN:

1. A.Yobu,
2. SV Ramanaiah,
3. S.Sunder Rao,
4. Hussain Mia,
5. T.Raju,
6. J.Mathews,
7. D.CH.Venkata Ramaiah,
8. S.Fakruddin.

.. Applicants

AND

1. Union of India represented by
Secretary, Ministry of Communications,
Dept. of Telecommunications,
New Delhi,
2. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad 500 001,
3. The General Manager, Telecom,
Warangal 506 002,
4. The Telecom District Manager,
Nalgonda 508 050.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI BSA SATYANARAYANA

COUNSEL FOR THE RESPONDENT: SRI N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, ADMINISTRATIVE MEMBER

HON'BLE SHRI B.S.JAI PARAMESHWAR, JUDICIAL MEMBER

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.BSA Satyanarayana, learned counsel for the applicants and Mr.N.R.Devaraj, learned senior standing counsel for the respondents.



2. There are 8 applicants in this OA. They are aspirants for promotion under BCR scheme. They submit that they are eligible to get that promotion even in the year 1992. But they were promoted only in 1994.

3. This OA is filed for a declaration that they are entitled for promotion under BCR scheme on completion of 26 years of service and not replying their representations is illegal and arbitrary. They also pray for consequential direction to promote them in accordance with the BCR scheme.

4. The applicant No.1 had filed representation in this connection which can be seen at Annexures 3, 4 and 5. It is stated that similar representations were also filed by the other applicants in this OA. But those representations are not enclosed on the reasoning that the OA will become bulky if those representations are also enclosed. We do not doubt the statement of the applicants 2 to 8 that they have also filed representations.

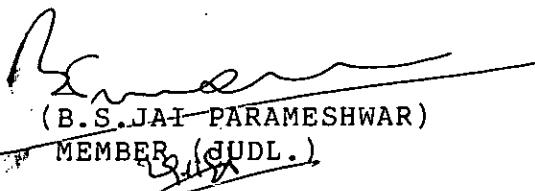
5. Under these circumstances, the only direction that can be given in this OA is to dispose of the representations of the first applicant as annexed to this OA at Annexures 3 to 5 and also the representations reported to have been submitted already by the Applicants 2

R

D

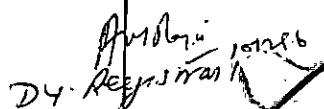
to 8 in accordance with law expeditiously, preferably within 3 months from the date of receipt of a copy of this judgement.

6. The OA is ordered accordingly at the admission stage itself. No order as to costs.


(B.S.JAI-PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: - 29th November, 1996
Dictated in the open court.


D.Y. Regiswaran

vsn

Copy to:-

1. The Secretary, Ministry of Communications, Dept. of Telecommunications, Union of India, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyd.
3. The General Manager, Telecom, Warangal.
4. The Telecom Dist Manager, Nalgonda.
5. One copy to Sri. B.S.A.Satyanarayana, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

29/11/96

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DEPARTMENT OF JUDGES

09-514/96

1. DATED HYD 29/11/96

TYPED BY

COMPILED BY

CHECKED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWARI:
M(J)

DATED: 29/11/96

ORDER/JUDGEMENT

R.A /C.P/M.A.NO.

O.A.NO.

514/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

DESPATCH

18 DEC 1996

हैदराबाद न्यायालय
HYDERABAD BENCH